IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUIESTAN BLDG.NO.6, PRESCOT RD. 4TH RD.

MUMBAI - 400 001.

REVIEW PETITION NO:106/96 IN O.A.745/95. DATED THIS 11TH DAY OF DECEMBER, 1996.

CORAM : Hon'ble Shri M.R. Kolhatkarm Member (A).

M.G.Nagarkarm Tradesman 'F' with N.F.C.L. on deputation and residing at present Type-B-22/2, TAPS Colony, Post T.A.P.P. Taluka Palghar, Dist.Thane, Pin - 401504.

... Review Petitioner

v/s.

- 1. Managing Director, Nuclear Power Corporation Ltd, 16th Floor, WTC, Bombay - 400 005.
- 2. The Union of India, through Secretary, Department of Atomic Energy, Anushakti Bhavan, Chhatrapati Shivaji Maharaj Marg, Government of India, Bombay - 400 069.
- 3. Director, (Station),
 Tarapore Atomic Power Station,
 Tarapore, Thane.
- Senior Maintenance Engineer (E), Nuclear Fower Corporation Ltd, TAPS, Thane - 401 504.

... Respondents.

I ORDER BY CIRCULATION I

1. This is an RP filed by the original applicant seeking a review of my order dated 31/7/96. The main ground for prayer is that the judgement contains an error apparent on the face of the record in relation to definition of emoluments as given in section 3(2) CCS revised pay rules 1986.

Section-3 relates the definition.

Section-3(2) says that existing scale in



relation to a Government servant means the present scale applicable to the post held by the Government servant for, as the case may be, personal scale applicable to him) as on the 1st day of January, 1986 whether in a substantive or officiating capacity.

- In para-4 of the judgement, reasons for fixation of the pay of the applicant in terms of Ministry of Finance letter dated 30/11/74 were referred to and the same were upheld. It is not clear how the definition of emoluments //existing scale under Rule-3(2) can help the applicant.
- appear to challenge the correctness of the judgement.

 able

 such grounds of challenge are not related to rules under

 and

 order 47 of CPC/are not relevant in anRP.
- I am of the view therefore that the RP has no merit and I dismiss the same by circulation as is provided in rules.

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(M. R. KOLHATKAR) MEMBER(A)

abp.